

122 CWP-10642-2021

RAJUDDIN V/S STATE OF HARYANA AND OTHERS

Present: Mr. Mohd. Arshad, Advocate,
For the petitioner.

Mr. Saurabh Mohunta, DAG, Haryana.
(Presence marked through Video Conference)

Inter alia contends that the petitioner was appointed on the post of Senior Treatment Supervisor (STS) under National Rural Health Mission (NRHM) by Civil Surgeon-cum-Chairman, Executive Committee, District Health and Family Welfare, Mewat at Mandikhera/respondent No.3. He contends that the petitioner has been serving uninterruptedly since 2014. Notwithstanding, merely on a vague allegation/suspicion of the petitioner having participated in the strike call given by farmers at Tikri Border, Delhi on 05.12.2020, the petitioner's services have been summarily terminated vide impugned order dated 25.02.2021 (Annexure P-9), without holding any inquiry and/or giving any show-cause-notice and/or opportunity of being heard in person.

Learned counsel for the petitioner contends that due to current pandemic scenario, the petitioner was earlier unable to challenge the impugned termination order as the Courts were/are earlier working under certain restrictions which have only been relaxed recently.

Notice of motion. Notice also Re status quo ante.

Learned State counsel, on advance service, joins proceedings and accepts notice on behalf of the respondent-State of Haryana and seeks time to get instructions.

Adjourned to 16.07.2021.

Till the next date of hearing, the post of Senior Treatment Supervisor (STS) which was earlier being manned by the petitioner at Community Health Centre, Nuh shall be kept vacant.

**(ARUN MONGA)
JUDGE**

June 28, 2021
Vandana